

(e) and (f). Centre's permission is necessary for regulating movement of any food-grain. Movement of pulses except gram is free and no permission is needed to move the same outside Madhya Pradesh. Centre's permission restricting movement of gram from Madhya Pradesh was taken by the State Government.

(g) Does not arise.

WIRELESS SETS WITHOUT LICENCES

1142. SHRI V. KRISHNAMOORTHY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of wireless sets in India without licences; and

(b) whether Government propose to give an opportunity to the defaulters to get licences within a prescribed period without paying any penalties?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) The number of wireless sets in India without licences is not known. However, during the year ended 31-3-1967, 1,18,000 unlicensed radio sets were detected.

(b) The question of granting an amnesty to owners of unlicensed radio sets has been carefully considered but it was not found expedient to do so.

WRIT PETITIONS AGAINST P&T CLERKS

1143. SHRI E. K. NAYANAR:
SHRI P. GOPALAN;
SHRI C. K. CHAKRAPANI;
SHRI A. K. GOPALAN;
SHRIMATI SUSEELA GOPALAN:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether writ petitions and appeals were filed in Kerala High Court by some ex-State Officials against Government of India and other regular P. & T. Clerks regarding retrospective confirmation and fixation of seniority of ex-State Clerks of the Trivandrum Engineering Division;

(b) if so, whether the Central Government have succeeded in a writ petition No. O. P. 906/64 decreed on the 30th December, 1965 and its appeal W. A. 108/66 decreed on the 8th August, 1967;

(c) whether another ex-State Official had filed a writ petition No. P. 2783 of 1966 on the similar case and the same decreed on the 10th August, 1967;

(d) whether the counter affidavit of O.P. 2783/66 was not given by Government in time and the High Court had to give a directive to the Government of India to dispose the case in the light of rules and regulations of the Department; and

(e) if so, the reasons for the delay?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) to (e). A statement is placed on the Table of the Lok Sabha. [Placed in library. See No. LT-1641/67]

STAY-IN STRIKE IN POOTKI COLLIERY

1145. SHRI MOHAMMED ISMAIL:
SHRI GANESH GHOSH:
SHRI A. K. GOPALAN:
SHRI SATYA NARAIN SINGH:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that employees of Pootki Colliery near Dhanbad were on stay-in-strike since the 23rd October, 1967;

(b) if so, what were their demands;

(c) the number of employees involved in the strike; and

(d) the steps taken by Government to settle the dispute?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) Yes.

(b) No grievances/demands of workers were pending with the officers of the Central Industrial Relations Machinery at the time of strike. However, some miners who were transferred because of non-availability of working sections in the Colliery protested against their transfer and demanded lay-off compensation.

(c) 417 workers.

(d) The officers of the Central Industrial Relations Machinery kept a close watch over the situation and the stay-in-strike was called off unconditionally on October 27, 1967. The matter has since been taken up in conciliation.